

taken a decision to take over the management of the Aspirin factory of M/s. Martin and Harris (Pvt.) Limited under the IDR Act. The Act, however, lays down certain requirements/procedure which have to be followed before the management of a sick unit can be taken over. Action in this regard is in progress.

Investigation into the affairs of M/s. Shalimar Works Limited

371. SHRI KALYAN ROY: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to the answer to the Unstarred Question 408 given in the Rajya Sabha on the 24th May, 1976 and state:

(a) whether the Central Bureau of Investigation has made available the records of M/s. Shalimar Works Ltd., Calcutta for inspection by the inspector appointed under the Companies Act, 1956;

(b) if so, what is the progress of the investigations into the affairs of the company; and

(c) if the answer to part (a) above be in the negative, what are the reasons for the delay?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDA-BRATA BARUA): (a to (c) The Central Bureau of Investigation has recently made the records available to the inspector and has also indicated that arrangement for further inspection of records would be made shortly. The information to this effect was received from the inspector only on 2nd August, 1976. The investigation is in progress.

Dismissal of gangmen at Andal

372. SHRI KALYAN ROY: Will the Minister of RAILWAYS be pleased to state:

(a) what is the number of gangmen working at Andal railway station

in Eastern Railway who were dismissed from service for participation in the last railway strike;

(b) whether any of these gangmen have been reinstated, if so, what is their number; and

(c) whether Government have received any representation from some Members of Parliament in this regard; if so, what action has been taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SARDAR BUTA SINGH): (a) No railway employee was dismissed from service for mere participation in the railway strike of May, 1974. However, action was taken only against employees held guilty of gross misconduct for having indulged in acts of extreme discipline in complete disregard of the law of the land and in the process, five gangmen working at Andal were removed from service.

(b) Yes, 2.

(c) Yes, a fresh review has been ordered.

On-shore oil exploration

373. SHRI DEVENDRA NATH DWIVEDI: Will the Minister of PETROLEUM be pleased to state whether it is a fact that Oil and Natural Gas Commission propose to lay greater stress on on-shore oil exploration in the country?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): Yes, Sir, without relenting in its efforts-off-shore.